

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6813/2020

(Arising out of impugned final judgment and order dated 23-12-2020 in ABLAPL No. 14533/2020 passed by the High Court Of Orissa At Cuttack)

TAPAS RANJAN PANDA

Petitioner(s)

VERSUS

THE STATE OF ODISHA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.136248/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.136247/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 30-12-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE ANIRUDDHA BOSE
(VACATION BENCH)

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Ms. Deepanwita Priyanka, AOR*

For Respondent(s) Mr. R. Basant, Sr. Adv.
Mr. Mukul Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Notice be given to the State respondent returnable one week after the vacation before the appropriate Bench.

In the meanwhile, no coercive steps shall be taken against the petitioner.

Counter affidavit may be filed in the meantime.

(SANJAY KUMAR-II)
AR-CUM-PS

(R. NATARAJAN)
AR-CUM-PS

(NISHA TRIPATHI)
BRANCH OFFICER

**Appearance slip not submitted by the counsel*